

(2022) 04 KAR CK 0037

In the Karnataka High Court

Case No : Writ Petition No. 5819 Of 2022 (LB-RES), Writ Petition No. 5741, 5782 Of 2022 (LB-RES)

Krishna N

APPELLANT

Vs

Mysore Mahanagara Palike & Others

RESPONDENT

Date of Decision : 12-04-2022

Acts Referred:

Citation : (2022) 04 KAR CK 0037

Hon'ble Judges : Krishna S.Dixit, J

Bench : Single Bench

Advocate : Vikram Huilgol, Shankarappa G S, M P Geetha Devi, Prathima Honnapura

Final Decision : Disposed Of

Judgement

Krishna S.Dixit, J

1. The subject matter of these writ petitions is substantially similar to the one in W.P.No.14226/2015 (GM-POLICE) between DIAMOND ENTERPRISES Vs. THE STATE OF KARNATAKA & OTHERS, disposed off 14.05.2015 & W.P.No.39282/2016 (GM-POLICE) disposed off on 15.09.2016 by a Coordinate Bench.

2. Learned AGA is more than justified in submitting that in addition to conditions stipulated in the cognate judgments, the petitioner has to abide by the Covid-19-related-regulations/restrictions; petitioner agrees to the same.

3. The Division Bench of this Court in W.A.NOS.932-933/1974 between A.V.VINODA & ANOTHER Vs. STATE OF KARNATAKA BY ITS COMMISSIONER & SECRETARY disposed off on 11.12.1974, has held that the Court should treat the like-cases alike and if relief is granted to a litigant, it has to be extended to similarly circumstanced litigants as well, there being no derogatory circumstances.

In view of the above, this writ petition is disposed off granting relief to the

petitioner in terms of the cognate judgments mentioned above; impugned Notice is quashed with liberty to the police to take action in the event any of the conditions, including the Covid-19 related ones are violated.

All contentions are kept open.

No costs.